

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3805/2008

(From the judgement and order dated 18/09/2007 in RSA No. 1026/2001  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

VENKATARAYAPPA

Petitioner(s)

VERSUS

RAMAKKA & ORS.

Respondent(s)

(With appln.(s) for urging addl.grounds and with prayer for interim relief and office report)

WITH SLP(C)No.21814 of 2008  
(with appln.(s) for impleadment as party respondent and with prayer for interim relief  
SLP(C)No.18744 of 2010  
(with prayer for interim relief )  
SLP(C)23363 of 2010  
(with prayer for interim relief and office report)  
SLP(C)No.28702-28703 of 2010  
(with appln.(s) for c/delay in filing SLP)

Date: 29/07/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. P.R. Ramasesh, Adv.  
Ms. Anjana Chandrashekar, Adv.  
Mr. S.N. Bhat, Adv.  
Mrs. S.Usha Reddy, Adv.

For Respondent(s)

Mrs. K.Sarda Devi, Adv.  
Mr. Mayank Bughani, Adv.  
Mr. Saurabh Chauhan, Adv.  
Mr. T. Mahipal, Adv.  
Mr. Surya Kant, Adv.  
Mr. Kedar Nath Tripathy, Adv.  
Mr. G.N. Reddy, Adv.  
Mr. Shashibhushan P. Adgaonkar, Adv.  
Mr. Ashok Kumar Gupta-II, Adv.  
Mr. Devadatt Kamat, Adv.  
Mr. Nitin Lonkar, Adv.  
Mr. Ras Inamdar, Adv.

Mr. Rauf Rahim, Adv.

Mr. Sumeet Lall, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Having regard to the letter circulated, let the  
matter be adjourned for three weeks.

(Chetan Kumar)  
Court Master

(Juginder Kaur)  
Assistant Registrar